

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.785 of 2015
This the 17th day of February, 2016

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Shri Raj Vir Sharma, Member (J)**

In the matter of :

Sh. Rajender Prasad,
Age 57 years,
S/o Sh. Braham Singh
Yamuna Vihar Depot,
R/o H.No. 561/63, Gali No. 15
Vijay Park, Mauj Pur,
Delhi – 1100053. .. Applicant

(By Advocate: Mr. M S Reen)

Versus

Delhi Transport Corporation & Others : through

1. The Chairman-cum-MD
Delhi Transport Corporation,
DTC Hqrs., I.P. Estate,
New Delhi – 110002
2. The Regional Manager (East)
Appellate Authority
Through CMD-DTC,
DTC Hqrs., I.P. Estate,
New Delhi – 110002
3. The Depot Manager
Yamuna Vihar Depot,
Delhi Transport Corporation
Through CMD-DTC
DTC Hqrs., I.P. Estate,
New Delhi -110002 ... Respondents

(By Advocate: Mr. Ataur Rahman for Mr. Sarfaraz Khan)

Order (Oral)

By Hon'ble Mr. P.K. Basu, Member (A)

Learned counsel for the respondents states that vide order dated 14.08.2015, the applicant has been granted the MACP upgradation w.e.f. 01.06.2012. Learned counsel for the applicant states that he has not received any instruction from the applicant regarding this matter after filing the rejoinder. However, in view of the order dated 14.08.2015, the O.A. has become infructuous. It is thus disposed of as infructuous.

(Raj Vir Sharma)
Member (J)

(P.K. Basu)
Member (A)

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